

(16)

Central Administrative Tribunal
Principal Bench, New Delhi

CP 58 of 1995
in
OA 1187/90

New Delhi: May 10, 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr P.T.Thiruvengadam, Member (A)

P.R.Kasande and others

...Applicants

(By Advocate: Shri G.D.Gupta)

Versus

Dr M.S.Reddy
Secretary
Ministry of Water Resources
and others

...Respondents

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

OA No.1187/90 was disposed of by order dated 1.9.1994 with the following directions:

" In the result this application succeeds and is allowed. The respondents are directed to grant the revised pay scale of Rs.425-700 to the applicants from the date they became entitled to the said scale and not from 1.12.88, with all consequential benefits, including arrears of pay, allowances and seniority. These directions should be complied with, within 3 months from the date of receipt of a copy of this judgement. No costs."

Alleging that the respondents have defied the directions in as much as the same has not been complied with, this CP has been

filed, praying that contempt of court action may be initiated against the respondents. When the contempt petition came up for hearing today, learned counsel for the respondents produced an affidavit by M.S.Shitole, Chief Research Officer, stating that the directions contained in the judgement have been implemented; that the petitioner's pay at Rs. 425-700 has been fixed with effect from the due date; that arrears flowing therefrom would be paid within a fortnight from today and that seniority would be revised and refixed before the end of June 1995. A copy of the office order dated 5.5.1995 refixing the pay of the applicant(s) has been placed alongwith the affidavit. Learned counsel for the respondents states that the revision and refixation of the seniority of the petitioner would be completed by 31st July 1995.

2. As the refixation of the pay has already been made and as the arrears would be paid to the applicant(s) within a fortnight and as the petitioner(s) would be getting revised pay from the succeeding month, the learned counsel for the ^{respondents and petitioners} ~~petitioner~~ states that the CP may be closed and notice discharged.

3. Noting the averments made in the affidavit and the statement made by the learned counsel at the bar, we close the contempt petition and discharge the notice issued to the respondents.

P. T. Thiruvengadam

(P.T.Thiruvengadam)
Member(A)



(A.V.Haridasan)
(Vice Chairman(J))